## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

**PETITION NUMBER** : TCP/74/(IB)/2017

NAME OF THE PETITIONER(S) : EDELWEISS ASSET RECONSTRUCTION CO LTD

NAME OF THE RESPONDENT(S) : MARG LIMITED

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION **SIGNATURE** 

REPRESENTATION BY WHOM

R. Sankaranayanan Denior Councel

V Arulray Vijay Kunch R. Producy for Respondent

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S. Indownathi Rais Council for Petitioner

I Lob Dalay

## **ORDER**

Counsel for the petitioner present and stated that they have filed the Trans-CIBIL report in respect of their claim in the Registry. They are directed to furnish a copy of the same to the other side. She further stated that so far they have not received any proposal for settlement. Counsel for respondent denied the same stating that a proposal was sent to the petitioner but the same was rejected by petitioners through e-mail communication. He prayed for time for placing a fresh proposal for settlement for consideration and for filing additional counter. Counsel for respondent also stated that efforts are being made to sell the assets of the subsidiary companies of the respondent for making payments in relation to the claim of the petitioner. Counsel for petitioner vehemently opposed to granting time to the respondent stating that sufficient time has already been granted in this regard. The respondents are directed to file a fresh proposal and additional counter and furnish copies of the same to the other side before the next date of hearing. Considering the submissions of both the counsels and in the interest of justice, final opportunity is provided to the respondent at request. Put up on 05.02.2018.

(S VIJAYARAGHAVAN) Member (Technical) (K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

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